

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.877/2025 in CONMT.PET.(C) No.776/2018
in C.A. No. 5128/2015

[Arising out of impugned final judgment and order dated 05-07-2021
in CONMT.PET.(C) No. No. 776/2018 passed by the Supreme Court of
India]

GULSHAN KAUSHIK

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

IA No. 142426/2025 - APPLICATION FOR PERMISSION

IA No. 285525/2024 - INITIATING CRIMINAL PROCEEDINGS U/S 340 OF
CRPC

IA No. 167688/2025 - PERMISSION TO APPEAR AND ARGUE IN PERSON

IA No. 294937/2024 - PERMISSION TO APPEAR AND ARGUE IN PERSON

Date : 18-02-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR

HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

Mr. Samar Vijay Singh, AOR

Ms. Sabarni Som, Adv.

Mr. Aman Dev Sharma, Adv.

Mr. Gaj Singh, Adv.

Mr. Keshav Mittal, Adv.

Mr. Vikramaditya Chauhan, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

The petitioner, appearing as a party-in-person, seeks an
adjournment as the learned *amicus curiae* is held up today.

Re-list on 25.02.2026.

(HARPREET KAUR)
COURT MASTER (SH)(PREETI SAXENA)
COURT MASTER (NSH)